

[Shri Sriballav Panigrahi]

end of the Seventh Plan we will be short of 10,000 MW of power. Power is the basic input for everything, for our economic growth. Without power we cannot move an inch forward on the path of progress and prosperity. Some States are very very bad in power generation. They are simply resorting to power cuts for 10 to 12 hours a day. Orissa is one of such unfortunate States. Of course, there are very good proposals with very good feasibility report. Lot of coal is also available there. But somehow, Orissa has been neglected so far. Therefore, I would request the Hon. Minister to give personal attention for the setting up of two super thermal power stations—one at Talchar and another at Ib valley.

While concluding I would again say that the State Electricity Boards require proper monitoring from the Centre and the CEA. There is need for regulation and tightening up administration in different State Electricity Boards.

With these words, I conclude.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Twenty-First Report

[English]

SHRI DIGVIJAY SINH (Surendranagar) : Sir, I beg to move :

“That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th July, 1986.”

MR. DEPUTY SPEAKER : The question is :

“That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th July, 1986.”

The motion was adopted

15.31 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 32A)

[English]

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adoption adopted

SHRI PRIYA RANJAN DAS MUNSI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 29A)

[English]

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted ✓

SHRI PRIYA RANJAN DAS MUNSI : I introduce the Bill.

*Published in the Gazette of India Pt II Section 2, dated 1.8.1986.